

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 328/TT/2022

Subject : Petition for truing up of transmission tariff for the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period in respect of three no. of assets under “Green Energy Corridors-Inter State Transmission Scheme (ISTS) Part-B” in WR & NR.

Date of Hearing : 1.12.2022

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Madhya Pradesh Power Management Company Ltd.
and 27 others

Parties present : Shri S.S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Ashish Alankar, PGCIL
Ms. Ashita Chauhan, PGCIL
Shri Pankaj Sharma, PGCIL

Record of Proceedings

Case was called out for hearing.

2. The representative of the Petitioner made the following submissions:

a. The instant petition has been filed for truing up of transmission tariff for the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period in respect of the following assets under “Green Energy Corridors-Inter State Transmission Scheme (ISTS) Part-B” in WR & NR:

Asset-A: Chittorgarh-Ajmer 765 kV D/C line along with associated bays and 240 MVAR Switchable Line reactors at both end

Asset-B1: i) 765 kV Banaskantha-Chittorgarh D/C line alongwith 2 nos. 330 MVAR, 765 kV Switchable Line Reactors at Banaskantha Sub-station & 2 nos. 240 MVAR, 765 kV Switchable Line Reactors at Chittorgarh Sub-station with associated line bays at both ends,



ii) 400 kV Banaskantha-Sankhari D/C line with associated bays at 765/400 kV Banaskantha Sub-station & 400 kV Sankhari (GETCO) Sub-station,

iii) 2 nos. 1500 MVA, 765/400 kV ICTs along with associated 765 kV and 400 kV transformer bays and 1 no. 765 kV, 330 MVAR Bus Reactor along with associated bay at Banaskantha Sub-station

Asset-B2: 1 no. 400 kV, 125 MVAR Bus Reactor along with associated bay at Banaskantha Sub-station

b. The entire scope of the transmission scheme is covered in the instant petition.

c. Assets A, B1 and B2 were put under commercial operation on 30.12.2017, 2.3.2019 and 29.3.2019 respectively.

d. Tariff for 2014-19 tariff period for Asset-A was approved by the Commission vide order dated 25.4.2019 in Petition No. 244/TT/2018 and for Assets-B1 and B2 vide order dated 31.1.2021 in Petition No. 113/TT/2019.

e. As per the direction of the Commission in order dated 25.4.2019 in Petition No. 244/TT/2018, details of IDC calculation of all foreign loans and its allocation to projects/assets and allocation to P&L account have been submitted along with the instant petition.

f. Time over-run in case of Assets-B1 and B2 was condoned by the Commission vide order dated 31.1.2021 in Petition No. 113/TT/2019.

g. As per the direction of the Commission in order dated 31.1.2021 in Petition No. 113/TT/2019, the Petitioner has reconciled the Gross Loan for the calculation of weighted average Rate of Interest and for the calculation of IDC and submitted the details of the same.

h. Inadvertently some amount of FERV upto domestic borrowing cost was claimed as IDC in the previous petition and the same has been corrected in the instant petition.

i. Cost of all the assets is within the apportioned approved cost.

j. MPPMCL has filed its reply to the petition only on 30.11.2022, therefore, two weeks' time may be granted to file rejoinder to the same.

3. The Commission directed the Respondents to file their reply by 19.12.2022 on affidavit with an advance copy to the Petitioner, who may file rejoinder, if any, by 30.12.2022. The Commission further directed the Petitioner to adhere to the timeline for completion of written submissions and observed that no extension of time shall be granted.



4. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

